

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH.

Review Petition No.123/93

IN

Original Application No.530/92.

Shri K.U.Wath.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

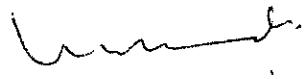
ORDER ON REVIEW PETITION NO.123/93

Tribunal's Order :-

Dated: 13.12.1993.

(Per Shri Justice M.S.Deshpande, Vice-Chairman)

This review application is in respect of the order passed on 30.7.1993 in O.A. No.530/92 rejecting the applicant's challenge to the adverse confidential remarks communicated to him and the rejection of his representation. No new grounds have been raised in the application which could not have been raised at the time when the applicant was heard in support of the Original Application. The applicant's grievance is that the order was wrong, but that apprehension cannot be a ground for review. The application for review is therefore dismissed.


(M.S.DESHPANDE)
VICE-CHAIRMAN.

B.